

ITEM NO.7 Court 7 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 13248/2020

(Arising out of impugned final judgment and order dated 21-10-2019 in SBCRMSBA No. 12117/2019 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

SANJAY SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

(FOR ADMISSION and I.R. and IA No.62672/2020-CONDONATION OF DELAY IN FILING and IA No.62674/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.62673/2020-EXEMPTION FROM FILING O.T. and IA No.62675/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 23-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Aseem Mehrotra, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing certified copy of the impugned judgment and exemption from filing official translation are allowed.

Delay condoned.

Issue notice returnable on 31st July, 2020.

Tag with SLP (Cr1) No.10422/2019.

Dasti service in addition through the Standing Counsel.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR